

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 978/GT/2025

Subject : Petition for truing exercise for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of the Parbati-III Power Station (520 MW) of NHPC Limited.

Petitioner : NHPC Limited

Respondents : PSPCL and others.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Ashutosh K. Srivastava, Advocate, NHPC
Shri Aashwyn Singh, Advocate, NHPC
Ms. Nuha Rahman, Advocate, NHPC
Shri Adarsh Tripathi, Advocate, BRPL & BYPL
Shri Ajitesh Garg, Advocate, BRPL & BYPL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Kaustubh Narendran, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought vide Technical Validation (TV) letter dated 11.6.2026 has already been furnished. He further submitted that the Respondents have not filed their replies to date. The learned counsel appearing for the Respondents, BSES Discoms and UPPCL, sought two weeks' time to file their respective replies.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information on an affidavit, after serving a copy on the Respondents, on or before **23.10.2026**:

2019-24

Additional Capital Expenditure:

- a) *Upgradation of existing Max DNA SCADA system with latest version in phased manner – Furnish a copy of Annexure-F again to substantiate the claim regarding obsolescence of the existing system.*



Form 11 and Form 12:

- b) *Reconcile the additions in freehold land as reflected in Annexure-C with the additions/deletions in Form-11 and Form-12. In Form-11, the gross block for each year should show Opening Gross Block, additions, deletions and closing for freehold land.*
- c) *Furnish the computation of freehold land claimed for the period 2019-24, with proper cross-referencing to the corresponding claims made in Form-9A for the period 2019-24.*

2024-29

NAPAF:

- d) *The Petitioner has sought relaxation in NAPAF; however, no specific number has been indicated. The Petitioner shall furnish the actual plant availability factor (PAF) of the station after commissioning of Parbati-II station and indicate the specific NAPAF sought.*
4. The Respondents shall file their respective replies on or before **6.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **20.11.2026**.
5. The Petition shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

